

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons Regulations, 2016))

FOR THE ATTENTION OF THE CREDITORS OF BULLAND BUILDTECH PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	BULLAND BUILDTECH PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	01 st October, 2003
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, New Delhi
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U45201DL2003PTC122459
5.	Address of the registered office and principal office (if any) of corporate debtor	D-138, FLAT NO. 04, FIRST FLOOR KRISHNA PARK, KHANPUR NEW DELHI South Delhi DL 110080 IN
6.	Insolvency commencement date in respect of corporate debtor	29th November, 2019 (Order uploaded on December 13, 2019)
7.	Estimated date of closure of insolvency resolution process	27 th May, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name – Mr. KANTI MOHAN RUSTAGI Reg No- IBBI/IPA-002/IP-N00097/2017-18/10240
9.	Address and e-mail of the interim resolution professional, as registered with the Board	ADDRESS: E-7, KAILASH COLONY, NEW DELHI, 110048 EMAIL ID: kanti.rustagi@patanjaliassociates.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address – Resurgent Resolution Professionals LLP, 905, 09 th Floor, Tower C, Unitech Business Zone, The Close South, Sector-50, Gurugram, Haryana-122018 Email – cirpbullandbuildtech@gmail.com
11.	Last date for submission of claims	27 th December, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NOT ASCERTAINED YET
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NOT ASCERTAINED YET
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in (b) NOT ASCERTAINED YET

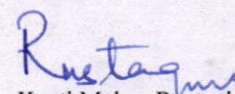
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Bulland Buildtech Private Limited** on 29th November, 2019 (Order uploaded on 13th December, 2019).

The creditors of **Bulland Buildtech Private Limited** are hereby called upon to submit their claims with proof on or before 26th December, 2019 as per the date of uploading of order to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Kanti Mohan Rustagi

Interim Resolution Professional

Reg No- IBBI/IPA-002/IP-N00097/2017-18/10240

Date: 13th December, 2019

Place: New Delhi